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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th January, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 10 of 2020

A Bill further to amend the Tamil Nadu Dr.Ambedkar Law University Act, 1996.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Dr.Ambedkar Law University (Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force on 27th day of December, 2019.

Tamil Nadu Act 43 of 1997.

2. In section 15 of the Tamil Nadu Dr.Ambedkar Law University Act, 1996, in sub-section (2), for clause(a), the following clause shall be substituted, namely:- Amendment of section 15.

“(a) The holder of the post of Registrar,-

(i) must possess a Master’s Degree in Law with not less than 55% of marks or of an equivalent grade in a point scale wherever grading system is followed; and

(ii) A. must possess 3 years of experience as Professor or 8 years of experience as Associate Professor or 15 years of experience as Assistant Professor at academic level 11 and above in the Tamil Nadu Dr.Ambedkar Law University or in a Government Law College in the State or comparable experience in research establishment or other institutions of higher education; or

B. must possess 3 years of experience as a Principal of a Government Law College in the State; or

C. must possess 15 years of administrative experience, of which 8 years shall be as Deputy Registrar or an equivalent post in the Tamil Nadu Dr.Ambedkar Law University or other Universities in the State; or

D. must possess 3 years of experience as an officer of the Government not lower in rank than that of the Deputy Secretary to Government, Law Department.”

Tamil Nadu Ordinance 11 of 2019.

3. The Tamil Nadu Dr.Ambedkar Law University (Amendment) Ordinance, 2019 is hereby repealed. Repeal.

STATEMENT OF OBJECTS AND REASONS

The Syndicate of the Tamil Nadu Dr.Ambedkar Law University in its 158th and 163rd meeting held on 31.10.2018 and 13.09.2019, respectively, taking into consideration the qualification prescribed for the post of Registrar by the University Grants Commission and the suggestion of the State Government thereon, resolved to send proposal to the Government to amend the qualification prescribed for the post of Registrar of the University. The Registrar(i/c) of the University forwarded the minutes of the 163rd Syndicate meeting and requested to amend the Tamil Nadu Dr.Ambedkar Law University Act, 1996 (Tamil Nadu Act 43 of 1997) for the purpose. The Government, after careful consideration, decided to revise the qualification for the post of Registrar of the Tamil Nadu Dr.Ambedkar Law University and to amend section 15 of the said Tamil Nadu Act 43 of 1997 suitably for the purpose. Accordingly, the Tamil Nadu Dr.Ambedkar Law University (Amendment) Ordinance, 2019 (Tamil Nadu Ordinance 11 of 2019) was promulgated by the Governor on the 27th December 2019 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 27th December 2019.

2. The Bill seeks to replace the said Ordinance.

C. Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

K. SRINIVASAN,
Secretary.